

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI S.D. PATIL) : (a) Yes Sir.**

(b) to (d). **Yes Sir.** The Chief Ministers of West Bengal and Bihar had requested for reconsideration of this decision on the ground that such principles should be formulated in consultation with the State Governments. However, since the question relates to suitability of officers for holding posts at the Centre and the type of experience they should possess, they were informed that the Central Government were of the view that the officers posted in the State Liaison Offices at Delhi did not get the type of fresh experience of administration and contract with the people in the State which may be of use of the Central Government.

Congestion Levy for Indian ports

2393. **SHRI G. S. REDDI** : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether congestion levy for Indian ports has been raised by liners from July 7;

(b) if so, the reasons thereof;

(c) whether this will raise cost of import/export; and

(d) if so, what steps are proposed to get shipping companies to abandon this proposal ?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) Out of the 10 major ports only Bombay port is subject to congestion surcharge.

(b) As a result of increase in costs resulting from delay in berthing.

(c) **Yes Sir.**

(d) Director General, Shipping has been trying to persuade various Conferences not to levy or withdraw congestion surcharges. However, the real solution lies in reducing/removing congestion. A standing Committee has been looking into the distribution of cargo among the ports diversion of traffic to ports from Bombay is one of the measures that has been taken.

**Tours by Chairman-cum-Managing
Director of NIDC**

2394. **SHRI S. G. MURUGAIYAN** : Will the Minister of INDUSTRY be pleased to state :

(a) how many times the Chairman-cum-Managing Director of the National Industrial Development Corporation Ltd. undertook tours abroad during the last five years as Chief Consultant and CMD ;

(b) the countries visited and the purpose at each place of visit ;

(c) how much expenditure was involved on each tour to the NIDC and other parties, if any; and

(d) whether the tours are considered justified in view of the recent report of the CPU on foreign tours by officers of the Public Undertakings ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) : (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. I.T 2546/78].

(d) These visits were in pursuance of the activities undertaken by the Corporation and/or the Government, and after obtaining the due approval of the competent authority.

आकाशवाणी में राजपत्रित अधिकारियों की तदर्थ नियुक्तियां

2395. **श्री टी० ए० नेगी** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि निकट प्रविध्य में आकाशवाणी और दूरदर्शन में राजपत्रित अधिकारियों की तदर्थ नियुक्तियों की जा रही है ;

(ख) क्या यह भी सच है कि ऐसी तदर्थ नियुक्तियों के लिए कुछ वर्गों के चयन के नियमों अर्थात्, विभागीय पदोन्नति के नियमों में भी डील दी जा रही है ;

(ग) यदि हां, तो पदों के ऐसे कौन कौन से वर्ग हैं और तदर्थ नियुक्तियां करने के क्या कारण हैं; और

(घ) क्या सरकार न्यास बनाने से पहले ही इस प्रकार की तदर्थ नियुक्तियां करके कुछ वर्गों की पदोन्नति करना चाहती है ?

सूचना और प्रसारण मंत्री (श्री सत्य कृष्ण शास्त्री) : (क) से (घ) . आकाशवाणी और दूरदर्शन तदर्थ नियुक्तियों के बारे में सरकार द्वारा समय समय पर जारी किए जाने वाले सामान्य अनुदेशों द्वारा विनियमित होते हैं, जिन में, और बातों के साथ साथ, यह निर्धारित है कि जहां तक संभव हो तदर्थ नियुक्तियां न की जाएं और जहां अपरिहार्य हो, ये कम से कम की जाएं और इनको लम्बी अवधि के लिए जारी न रखा जाए। तदनुसार, तदर्थ नियुक्तियां तभी की जाती हैं जब वे अपरिहार्य हों और ऐसा करना जन हित में हो। इस प्रकार की तदर्थ नियुक्तियों के लिए किन्हीं भी श्रेणियों के पद अलग से निर्दिष्ट नहीं किए गए हैं।

आकाशवाणी और दूरदर्शन के लिए स्वायत्तता सम्बन्धी कार्यदल ने "आकाश भारती" के गठन की जा सिफारिश की है उस के बारे में सरकार ने अभी कोई निर्णय नहीं लिया है। जब तक इस बारे में कोई अन्तिम निर्णय नहीं लिया जाता तब तक रिक्तियां तदर्थ या अन्यथा भरने के लिए वर्तमान प्रक्रियाएं जारी रहेंगी।

भारत आने वाले विदेशी

2396. श्री केशवराव घोडगे : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि गत वर्ष कितने विदेशी भारत आए थे ?

कृषि मंत्रालय में राज्य मंत्री (श्री धनिक जाल मण्डल) : उपलब्ध सूचना के अनुसार वर्ष 1977 में 5,87,732 विदेशियों ने भारत का दौरा किया। इन आंकड़ों में नेपाली तथा भूटानी राष्ट्रिकों जिन्होंने भारत में प्रवेश केवल विमान द्वारा किया

था, की संख्या तथा पाकिस्तानियों की संख्या जिन्होंने केवल बम्बई हवाई अड्डे से प्रवेश किया या शामिल हैं।

Letter of Intent to the Titanium Complex, Chavara

2397. SHRI C. K. CHANDRAPPA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Titanium complex in Chavara had received letter of intent from Government of India and necessary technical collaboration agreements with the foreign companies have been drawn by the Kerala State Government;

(b) in view of this is it a fact that Government has refused to give financial assistance to this project; and

(c) if so, the reasons and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI) : (a) Yes. Sir. A letter of intent was issued to M/s. Kerala Minerals & Metals on 15-6-1974 for manufacture of 48,000 tonnes of Titanium Dioxide at Chavara in the District of Quilon in Kerala State. The proposal of the company for securing foreign collaboration with—

(i) M/s. Benilite Corporation of America, New York,

(ii) M/s. Woodall Duckham Ltd., England and

(iii) M/s. Kerr McGee Chemical Corporation, USA was also approved on 4-9-1976.

(b) and (c). The capital goods import application of the company was approved on 6-4-1978 and they were advised to approach the Financial Institutions for foreign exchange loan and to file formal loan application with the Institution(s) within a period of three months from the date of the approval letter. Their application for financial assistance is still under consideration of the Financial Institutions.

Filling of charge sheet against Congress Leaders for misappropriation of Election Funds

2398. SHRI ARJUN SINGH BHADORIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Charge-Sheet against the Congress Leaders and other business